HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTY FIFTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 461 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the order dated 06/03/2025 in W P No. 36865 of 2024 and pass on the file of the High Court.

Between:

Siddharth, S/o. Late Bharat Bhushan, Aged 38 years, R/o H. No. 16-9-654/1/1/3, Sarojini Nagar, Old Malakpet, Hyderabad, Telangana - 500036.

...APPELLANT

AND

1. The State of Telangana, Rep by its Deputy General of Police, Home Department, Dr. B. R. Ambedkar Telangana State Secretariat Khairtabad, Hyderabad, Telangana 500022.
2. The Commissioner of Police of Hyderabad City, Command And Control Centre Telangana Police, Road No. 12, Bhavani Nagar, Banjara Hills, Hyderabad, Telangana 500034
3. The Station House Officer, Chadharghat Police Station Hyderabad
4. Bandari Geeta, Occ. Employee R/o Flat No. 103, H. No. 16-10-228/A, Sri Rama Apartments, MCH Colony, Old Malakpet, Hyderabad

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order passed by learned single Judge in W.P.No.36865 of 2024 Dated. 06.03.2025 and direct the Respondent to consider the case of the Petitioners and direct the Respondents to Register the FIR based on the Report dated.

05.10.2024 by Sherlock Institute of Forensic Sciences of India in the interest of justice.

Counsel for the Appellant: SRI AVADESH NARAYAN SANGHI

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE, GP FOR HOME

Counsel for the Respondent No.4: SRI AADESH VARMA

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.461 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Avadesh Narayan Sanghi, learned counsel for the appellant; Sri Mahesh Raje, learned Government Pleader for Home Department, for respondent Nos.1 to 3 and Sri Aadesh Varma, learned counsel for respondent No.4.

2. Learned counsel for the appellant, after arguing for some time, seeks permission of this Court to withdraw the appeal with liberty to the appellant to approach the appropriate forum.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

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SECTION OFFICER

To,

1. One CC to Sri Avadesh Narayan Sanghi, Advocate [OPUC]
2. Two CCs to GP for Home, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri Aadesh Varma, Advocate[OPOUC]
4. Two CD Copies

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HIGH COURT

DATED:25/04/2025



JUDGMENT

WA.No.461 of 2025

DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

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